Statement

Details of the complaints received during the last two years and action taken thereon.

Table A

Complaints received against registered recruiting agents and action taken thereof:-

Year	No. of	Show	No. of	No. of	Cases						
	complaints	Cause	Registration	complaints/	pending						
		Notice	Certificate suspended/ cancelled	dropped/ resolved	which are being followed up						
						2008	118	118	29	89	0
						2009	158	158	51	33	74
2010 (up to 30.6.10)	58	58	18	02	38						

Table-B

Complaints received against unregistered recruiting agents and action taken thereof:-

Year	No. of	Prosecution	Cases referred to State Government /	
i cai	complaints	sanction		
	100000000000000000000000000000000000000	issued	POE for Action	
2008	93	56	37	
2009	136	14	136	
2010 (up to 30.6.2010)	90	06	90	

Indians in jails of Gulf countries

2026. SHRI T.K. RANGARAJAN: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether it is a fact that a number of Indian nationals are languishing in jails and facing trials in various Gulf countries;

- (b) if so, the number of such cases reported;
- (c) whether persons who were victims of job rackets were also among the imprisoned;
- (d) if so, whether Government has taken any steps to help the victims; and
- (e) if so, the details thereof, case-wise?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) The Indian Missions in the six Gulf countries have reported the details of Indian nationals who are presently serving jail sentences in Gulf countries, which is as under:-

(i)	Oman	126
(ii)	Bahrain	91
(iii)	Saudi Arabia	1226
(iv)	UAE	1361
(v)	Kuwait	263
(vi)	Qatar	28

(c) to (e) The Indian Missions in these countries are not aware of any reports about Indian nationals imprisoned as victims of job rackets. However, Consulate / Mission officials periodically visit prisons to ascertain the general welfare of Indian prisoners.

Safeguarding interest of NRIS

2027. SHRI PARVEZ HASHMI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether NRIs facing trial abroad are neither offered the basic principles of natural justice nor granted the right to have a lawyer of own choice;
- (b) whether Indian citizens abroad are not treated equally with the citizens of that country and are discriminated;